

(Hindi and English versions) published in Notification No. G.S.R. 154 in Gazette of India dated the 31st January, 1976 under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-10335/76].

- (2) A copy of the Draft Order (Hindi and English versions) No. 33/8/76-CL.III to be issued under sub-section (4) of section 81 of the Companies Act, 1956 directing M/s. Bharat Ophthalmic Glass Limited, Durgapur, to convert a part of its loan into equity share capital, under sub-section (6) of section 81 of the said Act. [Placed in Library. See No. LT-10336/76.]
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 11 of the Delimitation Act, 1972:—
- (i) S.O. 38(E) published in Gazette of India dated the 14th January, 1976 making certain corrections in the Delimitation Commission's Order No. 27 dated the 8th November, 1974 in respect of the State of Gujarat.
- (ii) S.O. 51(E) published in Gazette of India dated the 22nd January, 1976 making certain corrections in the Delimitation Commission's Order No. 8 dated the 8th December, 1973 in respect of the State of Uttar Pradesh.
- (iii) S.O. 54(E) published in Gazette of India dated the 22nd January, 1976 making certain corrections in the Delimitation Commission's Order No. 19 dated the 31st July, 1974 in respect of the State of Himachal Pradesh. [Placed in Library. See No. LT-10337/76.]

STATEMENTS *re.* ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES ETC.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIMENTARY AFFAIRS (SHRI B. SHANKARANAND): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fifth Lok Sabha:—

- (i) Statement No. XXXI—Fourth Session, 1972
- (ii) Statement No. XIX—Sixth Session, 1972
- (iii) Statement No. XXIV—Seventh Session, 1973
- (iv) Statement No. XVI—Ninth Session, 1973
- (v) Statement No. XX—Tenth Session, 1974
- (vi) Statement No. XIII—Eleventh Session, 1974
- (vii) Statement No. XII—Twelfth Session, 1974
- (viii) Statement No. XVI—Thirteenth Session, 1975. [Placed in Library. See No. LT-10338/76.]

ACCOUNTS OF I.I.T. DELHI FOR 1973-74 AND A STATEMENT

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): On behalf of Shri D. P. Yadav, I beg to lay on the Table—

- (1) A copy of the Certified Accounts of the Indian Institute of Technology, Delhi for the year 1973-74 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

[Prof. S. Nurul Hasan]

- (2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above document. [Placed in Library. See No. LT-10339/76.]

11.1 1/2 hrs.

COMMITTEE ON PETITIONS  
MINUTES

SHRI JAGANNATH RAO (Chattarpur): I beg to lay on the Table the Minutes of the Fifty-eighth to Seventy-seventh sittings of the Committee on Petitions.

11.2 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following ~~message~~ received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd February, 1976, agreed without any amendment to the Parliamentary Proceedings (Protection of Publication) Repeal Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 28th January 1976."

11.2½ hrs.

LEAVE OF ABSENCE FROM THE  
SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Twenty-fourth Report have recommended that leave of absence from the Sittings of the

House be granted to Shri Samar Guha for the period from the 5th to 7th August, 1975 (Fourteenth Session) and the 5th January to 5th February, 1976 (Fifteenth Session).

Is it the pleasure of the House that leave as recommended by the Committee may be granted?

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: So, leave is granted and the Member will be informed accordingly.

11.3 hrs.

PUBLIC ACCOUNTS COMMITTEE  
HUNDRED AND NINETY-FIFTH REPORT

SHRI H. N. MUKHERJEE (Calcutta-North-east): I beg to present the Hundred and ninety-fifth Report of the Public Accounts Committee on paragraph 10 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Railways) relating to Rajdhani Express.

ESTIMATES COMMITTEE

EIGHTY-NINTH REPORT

SHRI R. K. SINHA (Faizabad): I beg to present the Eighty-ninth Report of the Estimates Committee on the Cabinet Secretariat (Department of Personnel and Administrative Reforms)—Recruitment, Training and Orientation of All-India Services.

11.4 hrs.

COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND SCHEDULED TRIBES

(i) FORTY-EIGHT REPORT

SHRI D. BASUMATARI (Kokrajhar): I beg to present the Forty-eighth Report of the Committee on the Welfare of Scheduled Castes and Sched-